

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

CP/TCP/CSP/CSA/TCSP/TCSA/NO. 3 / <sup>320-232 NCLT</sup> / (MAH) / 2017

CORAM:

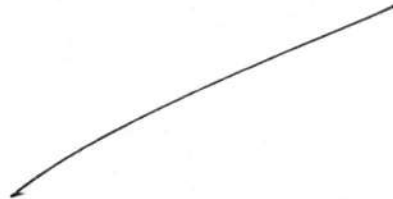
Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2017

NAME OF THE PARTIES: M/s. Aartje. v.A. Technologies .

SECTION OF THE COMPANIES ACT: \_\_\_\_\_ OF THE  
Companies Act 1956/2013/I & BP Code 2016.

| <u>S. No.</u> | <u>NAME</u> | <u>DESIGNATION</u> | <u>SIGNATURE</u> |
|---------------|-------------|--------------------|------------------|
|---------------|-------------|--------------------|------------------|



**ORDER**

**T.C.S.P. No. 03/230-232/NCLT/MB/MAH/2017**

1. None present for the Petitioner.
2. This Petition had been filed before the Hon'ble High Court now transferred to NCLT vide Notification dated 07-12-2016.
3. Adjourned to **20-06-2017..**

12.04.2017.

sd/-  
M.K. SHRAWAT  
MEMBER (JUDICIAL)